

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 202
IB-645/ND/2018**

IN THE MATTER OF:

M/s. BLS Polymers Ltd.

...PETITIONER

Vs.

M/s. Shreom Wires Pvt. Ltd.

...RESPONDENT

Section

Under Section 8 & 9 of IBC

**Order delivered on 11.11.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational creditor :

For the Respondent/ Corporate-debtor :

ORDER

Heard the submissions made by the counsel for the liquidator. The counsel for the liquidator has submitted that the property has been sold at Rs. 1,52,00,000/- out of said amount 10% of the total reserve price is received by the Liquidator. The counsel for the liquidator has submitted that the balance has to be paid by the Auction Purchaser on or before 21st November, 2020. Post the matter to 9th December, 2020.

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**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**